

50/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No 218/2006

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SECTION OFFICER (Judl.)

Bahlis
26.10.17

Central Administrative Tribunal
Guwahati Bench:

ORDERS SHEET

1. Original Application No. 218/06
2. Misc Petition No. /
3. Contempt Petition No. /
4. Review Application No. /

Applicant(s) M. B. Achongee

Respondent(s) C. S. Sinha

Advocate for the Applicant(s) C. S. Sinha

Advocate for the Respondent(s) Addl. C.G.S.C. M.U. Ahmed

Notes of the Registry	Date	Order of the Tribunal
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22.08.2006 Present: Hon'ble Sri K.V. Sachidanandan
Vice-Chairman.

1. Application is filed
2. Filing Fee Rs. 10/-
3. Date of hearing 18.10.2006
4. O.A. No. 218/06
5. Date 18.8.06

Glen D.
Dy. Registrar

For

Steps not taken

Heard Mr C.S. Sinha, learned Counsel for the Applicant and Mr M.U. Ahmed, learned Addl. C.G.S.C. for the Respondents.

The matter is identical to other matters, viz. O.A. Nos. 115/2006, 146/2006, 203/2006, 204/2006, etc. which were filed by the similarly situated persons and the same have already been admitted and posted for hearing. Therefore, I am of the view that this O.A. has also to be admitted. Admit. Post on 18.10.2006.

In the interest of justice, this Tribunal directs the Respondents not to disturb the Applicant till the next date.

Vice-Chairman

Defects
to be certified
in the Annexure

G.D.

removed

22.8.06

22.8.06

/mb/

Received
Ambedkar
22.8.06

O.A. 218 of 2006

23.10.2006 Present: Hon'ble Sri K.V. Sachidanandan
Vice-Chairman.

Notice & order sent
to D/Section for
issuing to resp.
nos. 1 to 4 by
regd. A/D post.

Copy 28/10/06. D/No-884 to
D/ 887
= 31/8/06.

Notice duly served
on resp.-no-1.

Copy 18/10/06. (A/D card at
file 'c' of
on 215/06.)

18-10-06

Notice issued.
No reply filed.

by

order dt. 23/10/06
issuing to learned
advocate/s for both
the parties.

Copy
26/10/06.

No W/Ls has been
filed.

26
22-11-06.

Pl. comply order dated

23.11.06:

N5
24-11-06

bb

22.12.2006 Respondents are granted further
four weeks time to file reply statement.

Post the matter on 31.1.2007.
Interim order shall continue till such
time.

Vice-Chairman

/bb/

order dt. 23/11/06 issuing
to learned advocate/s for
both the parties.

Copy
27/11/06. No W/Ls has been
filed.

28

H. emp/and
22.12.06
1. 1. 06

1. 1. 06

1. 1. 06

Learned Counsel for the
Respondents wanted time to file reply
statement. Let it be done.

Post on 23.11.2006. Interim order
dated 22.08.2006 shall continue till the
next date.

Vice-Chairman

/mb/

23.11.2006 MR.M.U.Ahmed, learned Addl.C.G.S.
C. submits that respondents have decided
to reallocate the applicant against the
resultant vacancy caused by retirement
and requires some more time to file
reply statement and pass the respective
orders. Let it be done within four weeks
Post the matter on 22.12.2006.
In the meantime interim order dated
22.8.2006 will continue until further
orders.

Vice-Chairman

bb

22.12.2006 Respondents are granted further
four weeks time to file reply statement.

Post the matter on 31.1.2007.
Interim order shall continue till such
time.

Vice-Chairman

3

OA 218/06

Notes of the Registry	Date	Order of the Tribunal
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order dt. 22/12/06
issuing to learned
advocates for both
the parties.

CL
2/1/07

9.2.2007

Mr. M.U.Ahmed learned Addl.
C.G.S.C. is granted further time to file
reply statement.

Post on 2.3.2007. Interim order
shall continue till then.



No W.L.S has been
filed.

Vice-Chairman

/bb/

2.3.07

Four weeks time is granted to the
counsel for the respondents to file
written statement. Post the matter on

2.4.07

CL
Member

Vice-Chairman

lm

order dt. 9/2/07
issuing to learned
advocates for both
the parties.

CL
13/2/07

13.03.2007

Heard learned counsel for the
Parties. Judgment delivered in open Court,
kept in separate sheets.

The O.A. is dismissed as infructuous
in terms of the order. No costs.

No W.L.S has been
filed.

CL
1.3.07

Member (A)

Vice-Chairman

/bb/





22.3.07

Copy of OA 218/06
has been sent to
the Office for
issuing the same to
the Advocates for
the parties.

22/3/07

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

O.A. No.218 of 2006

DATE OF DECISION:13.03.2007

Shri Malay Bhushan Acharjee

.....Applicant/s

Mr.C.S.Sinha

.....Advocate for the
Applicant/s

- Versus -

U.O.I & Others

.....Respondent/s

Mr.M.U.Ahmed, Addl.C.G.S.C.

.....Advocate for the
Respondents

CORAM

THE HON'BLE MR. K.V. SACHIDANANDAN, VICE CHAIRMAN

THE HON'BLE MR. TARSEM LAL, ADMINISTRATIVE MEMBER

1. Whether reporters of local newspapers may be allowed
to see the Judgment? Yes/No

2. Whether to be referred to the Reporter or not? Yes/No

3. Whether to be forwarded for including in the Digest Being complied
at Jodhpur Bench & other Benches ? Yes/No

4. Whether their Lordships wish to see the fair copy
of the Judgment? Yes/No

Vice-Chairman/Member (A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 218 of 2006

Date of Order: This, the 13th day of March, 2007.

THE HON'BLE MR. K.V.SACHIDANANDAN, VICE CHAIRMAN.

THE HON'BLE MR. TARSEM LAL, ADMINISTRATIVE MEMBER.

Shri Malay Bhusan Acharjee
Son of Late Kumud Ranjan Acharjee
Resident of Ramkrishnapalli
79 Tilla, Agartala
P.S. East Agartala
Dist: West Tripura.

.... Applicant.

By Advocates Shri C.S.Sinha.

- Versus -

1. Union of India represented by
the Comptroller & Auditor General
of India, 10, Bahadursha Jafar Marg
New Delhi - 110 002.
2. Principal Accountant General (Audit)
Meghalaya, etc. Shillong.
3. The Accountant General (Audit)
Tripura, Kunjaban, Agartala.
4. Senior Deputy Accountant General (Audit)
Office of the Accountant General (Audit)
Tripura, Agartala.

.... Respondents.

By Mr.M.U.Ahmed, Addl.C.G.S.C.

ORDER (ORAL)SACHIDANANDAN, K.V.(V.C.) :

The Applicant, a Senior Audit Officer (Group B Officer), is working in the office of the Accountant General (Audit), Tripura, Agartala. As per option, so asked to exercise vide letter dated 21.04.2004, Applicant opted for Tripura cadre. But ignoring his option and also without taking option for deficit officers as per policy decision, the Applicant was posted on deputation to the deficit office of the Accountant General (Audit), Manipur, Imphal, which is challenged in this O.A. The Applicant has sought the following main reliefs:-

- "(a) To set aside the Order in No.Estt.1/Order No.58 dated 08.08.2006 so far as the Applicant is concerned.
- (b) To set aside the Order in No.Estt.Order No.189 dated 09.08.2006 so far as the Applicant is concerned.
- (c) To declare the Policy for separation of Common Cadre of Group - B Officers in the A.&E and Civil Audit Offices in North-East Region is unreasonable and unjustified so far as the absence of deputation period and the provision of maximum age for deputation as per Appendix-5 of the Fundamental Rules are concerned.
- (d) To direct the Respondents to allow the Applicant to continue in the Office of the Accountant General (Audit), Tripura."



2. We have heard Mr.C.S.Sinha, learned counsel for the Applicant and Mr.M.U.Ahmed, learned Sr. C.G.S.C. for the Respondents. When the matter came up for hearing today, Mr.C.S.Sinha, learned counsel for the Applicant has produced a copy of the order dated 02.01.2007 passed by the Deputy Accountant General, Office of the Accountant General (Audit), Tripura, Agartala and submitted that reliefs, as prayed for, have been granted by the Respondents, and therefore, Applicant does not want to pursue the O.A. any further. Learned counsel submitted that his submission may be recorded and the O.A. may be closed.

3. Accordingly, we record the submission of the learned counsel for the Applicant. A copy of the order dated 02.01.2007 will also be kept in record. Since the relief has been granted to the Applicant, the O.A. is dismissed as infructuous.

In the circumstances, there shall be no order as to costs.


Tarsem Lal
(TARSEM LAL)
ADMINISTRATIVE MEMBER

(K.V.SACHIDANANDAN)
VICE CHAIRMAN

/BB/

21/3/2006
गुवाहाटी न्यायपौठ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ORIGINAL APPLICATION NO. 218 OF 2006 A.D.

Shri Malay Bhushan Acharyya.

... APPLICANT.

- VERSUS -

Union of India and
others.

... RESPONDENTS.

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-:(2):-

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Submitted,

Amresh Singh

(C.S. Singh) 24/6
Advocate.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI

O. A. NO. 218, OF 2006 A.D.

Shri Malay Bhushan Acharyya.

...

APPLICANT.

- VERSUS -

Union of India and
others.

...

RESPONDENTS.

SYNOPSIS

1. The Applicant is the Sr. Audit Officer (Group - B Officer) of the Office of the Accountant General (Audit), Tripura, Agartala.
2. By a letter dated 21.04.2004 he was asked to exercise option and he opted for Tripura Cadre. But ignoring his option for Tripura and also without taking option for deficit Offices as per Policy Decision, he was posted on deputation to the deficit office of the Accountant General (Audit), Manipur, Imphal.
3. The Applicant is aggrieved by the order dated 08.08.2006 and by Order dated 09.08.2006 as he was allocated as well as released for the deficit office of the Accountant General (Audit), Manipur, Imphal. He had no other option than to approach this Hon'ble Tribunal.
4. Hence, this application seeking justice.

Ramachandra
C. S. SINHA
ADVOCATE

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI.

O. A. NO. 218 OF 2006 A.D.

Shri Malay Bhupen Acharjee.

... APPLICANT.

- VERSUS -

Union of India and
others.

... RESPONDENTS.

LIST OF DATES

05.01.1973 - Joined as Auditor/U.D. Clerk. Presently holding the post of Sr. Audit Officer.

21.04.2006 - Circular No. Estt.(Au)/07.

24.04.2006 - Opted for the Office of the Accountant General (Audit), Tripura, Agartala.

08.08.2006 - Order No. Estt.1/Order No.58.

09.08.2006 - Order No. Estt. Order No.189.

C. S. Sinha

C. S. SINHA
ADVOCATE

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

(AN APPLICATION UNDER SEC. 19 OF THE ADMINISTRATIVE TRIBUNALS ACT, 1985).

ORIGINAL APPLICATION NO., OF 2006 A.D.

BETWEEN

Shri Malay Bhutan Acharjee,
S/O.Lt. Kumud Ranjan Acharjee,
Resident of Remkrisnapalli,
79 Tilla, Agartala,
P.S. East Agartala,
District - West Tripura.

... APPLICANT.

- VERSUS -

1. Union of India, represented by the Comptroller & Auditor General of India, 10, Bahadursha Jafar Marg, New Delhi - 110002.
2. Principal Accountant General (Audit), Meghalaya, etc., Shillong.
3. The Accountant General (Audit), Tripura, Kunjabon, Agartala.
4. Senior Deputy Accountant General (Audit), Office of the Accountant General (Audit), Tripura, Agartala.

... RESPONDENTS.

1. PARTICULARS OF THE ORDERS AGAINST WHICH APPLICATION IS MADE :-

The Applicant is aggrieved by the orders, namely,
No. Estt.1/Order No. 58 dated 08.08.2006 and No. Estt.
Order No. 189 dated 09.08.2006.

13
Malay Bhutan Acharjee
Subhas Mitra
b

-:(2):-

2. JURISDICTION OF THE LD. TRIBUNAL :-

The Applicant declares that the subject matter of this application falls within the jurisdiction of this LD. Tribunal.

3. LIMITATION :-

The Applicant declares that the impugned orders dated 08.08.2006 and 09.08.2006 have been passed without giving any opportunity to the Applicant to represent against them.

4. FACTS OF THE CASE :-

4.1 That the Applicant joined the Indian Audit and Accounts Department as Auditor / U.D. Clerk on 05.01.1973. Presently he holds the post of Sr. Audit Officer. His present age is about 56 years 5 months.

4.2 That the Respondent Authorities formulated a policy for separation of Common Cadre of Group - B Officers in the A.& E. and Civil Audit Offices under the North East Region communicated vide letter No.144-NGE(APP)/17-2004 dated 24.03.2006.

Copies of letter No.144-NGE(APP)/17-2004 dated 24.3.2006 and the policy for separation of Common Cadre of Gr.-B Officers are enclosed as Annexure - 1 & 2 respectively.

Malay Bhawan, Abohar

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Subh

-(3)-

Mala Bhushan Acharya
Mala Bhushan Acharya

Subh
Subh

4.3 That the Sr. Deputy Accountant General (Au), Tripura vide letter No. Estt.(Au)/2 dated 04.04.2006 asked option from the Applicant pursuant to the policy. But later on by separate Circular bearing No. Estt.(Au)/07 dated 21.04.2006 the Applicant was asked for exercising fresh option and the Applicant made his option on 24.04.2006 for the Office of the Accountant General (Audit), Tripura.

Copies of letter dated 21.4.2006 and option made on 24.4.2006 are enclosed as Annexure - 3 & 4 respectively.

4.4 That without paying heed to his option so exercised, vide order bearing No. Estt.1/Order No.58 dated 08.08.2006 the services of the Applicant has been placed on deputation in the Office of the Accountant General (Audit), Manipur, Imphal and before doing that no option for the deficit office as per policy was taken from the Applicant.

Copy of the order dated 08.08.2006 is enclosed as Annexure - 5.

4.5 That on the following day, i.e., on 09.08.2006, the Applicant was released effecting from 09.08.2006 vide order No. Estt.Order No.189 dated 09.08.2006.

Copy of the order dated 09.08.2006 is enclosed as Annexure - 6.

-:(4):-

5. GROUND FOR RELIEF :-

5.1 For that the Respondents introduced a Policy Decision for separation of Cadre of Group - B Officers and for that purpose option from the Applicant was called for and the Applicant opted for Tripura and not anywhere else. Hence the impugned orders dated 08.08.2006 and 09.08.2006 are contrary to his option.

5.2 For that the Respondent Authorities did not ask for option from the Applicant as regards his posting to deficit office as per policy. Hence the orders dated 08.08.2006 and 09.08.2006 are the orders against the policy decision.

5.3 For that the policy has been formulated on wrong premises that there was a Common Cadre of Group - B Officers.

5.4 For that age of the Applicant is a vital one, which ought to have been considered before putting him for deputation, inasmuch as Appendix - 5 of the Fundamental Rules stipulates that deputation should be restricted to the Officers below 56 years of age. The Applicant's age is presently 56 years 5 months.

Copy of relevant portion of Appendix - 5
of the Fundamental Rules is enclosed as
Annexure - 7.

5.5 For that the Respondent Authorities are very much aware about the maximum age for deputation shall not be exceeding 56 years and this is evident from the communication of the Ministry of Home Affairs to the Office of the Accountant General (A&E), Tripura, Agartala dated 15.12.2005 on the subject of selection of staff on deputation to Pay & Accounts Division, D.G., B.S.F., New Delhi for the post of Sr. Accounts Officer/Accounts Officer in IAP, Tripura.

Copy of the letter dated 15.12.2005 is enclosed as Annexure - 8.

5.6 For that in the policy there is no whisper about the term of deputation and the maximum age of deputation for consideration in the policy and following this the Authorities have got scope for arbitrary exercise of power and to put the Applicant to non-optee place putting him to irreparable injury at the verge of retirement. To this extent the policy decision of the Authorities is unreasonable and unjustified.

5.7 For that as for non-mentioning of deputation period in the policy, virtually the deputation in question of the Applicant amounts to be a permanent transfer and non-mentioning of the deputation period vitiates the Policy Decision of the Respondents.

5.8 For that in case of transfer on deputation to hand

-(6):-

Malay Bhushan Acharya
5/10/2018

station the Applicant ought to have given opportunity for option, but the Applicant has not been given that scope.

6. DETAILS OF REMEDIES EXHAUSTED :-

The Applicant states that the order for deputation was made on 08.08.2006 and the release order was made on 09.08.2006 and therefore, he had no scope for making representation against such arbitrary action of the authorities, rather opted for approaching this Hon'ble Tribunal for quick justice.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT :-

The Applicant declares that he has not previously filed any Application / Writ Petition / Suit before any other Court and/or Authority and/or any other Bench of the Hon'ble Tribunal in respect of the subject matter of this instant application or any Application / Writ Petition / Suit is pending with any of them.

8. RELIEFS SOUGHT FOR :-

Under the facts and circumstances stated above, the Applicant most respectfully prays that the Hon'ble Tribunal may be pleased enough to admit this application, call for the records of the case and upon hearing the parties be pleased to grant the following reliefs to the Applicant :-

(a) To set aside the Order in No. Estt.1/Order No.58 dated 08.08.2006 so far as the Applicant is concerned.

(b) To set aside the Order in No. Estt.Order No.189 dated 09.08.2006 so far as the Applicant is concerned.

(c) To declare the Policy for separation of common Cadre of Group - B Officers in the A.& E. and Civil Audit Offices in North - East Region is unreasonable and unjustified so far as the absence of deputation period and the provision of maximum age for deputation as per Appendix - 5 of the Fundamental Rules are concerned.

(d) To direct the Respondents to allow the Applicant to continue in the Office of the Accountant General(Audit) Tripura.

(e) To grant any other relief / reliefs which the Hon'ble Tribunal may deem fit and proper.

9. INTERIM ORDER PRAYED FOR :-

To stay operation of the Order No. Estt.1/Order No.58 dated 08.08.2006 and Release Order No. Estt.Order No.189 dated 09.08.2006 pending disposal of this Original Application so far as the Applicant is concerned.

10. The Application is filed through Ld. Advocate Mr. Chandrasekhar Sinha.

-(8):-

11. Particulars of Postal Order No. 5AE 704226 to 704230
dated 18.8.06 of Rs 50/- (Rs 10 each)

12. LIST OF ENCLOSURES :-

As stated in the Index.

VERIFICATION

I, Shri Malay Bhushan Acharjee, S/O.Lt. Kumud
Ranjan Acharjee, resident of Ramkrishnagalli, 79 Tilla,
Agartala, P.S. East Agartala, District - West Tripura,
Applicant, do hereby declare and state that the statements
made in Paragraphs 1 to 11 are true to my know-
ledge and I have not suppressed any material fact.

And I sign this verification this 20th day
of August, 2006.

Malay Bhushan Acharjee

ANNS XU 126 1

BY SPEED POST

No. 144-NGE(App.)/17-2004

OFFICE OF THE
COMPTROLLER AND AUDITOR GENERAL
OF INDIA

10, BAHADUR SHAH ZAFAR MARG,
New Delhi- 110 002



DATE: 24.03.06

To

The Pr. Accountant General (Audit)
Meghalaya, etc.
Shillong

Subject: *Separation of common cadre of Group 'B' officers in the A&E and Civil Audit Offices in North East Region.*

Sir,

I am to forward herewith the policy for separation of common cadre of Group 'B' officers in the A&E and Civil Audit offices in North East Region alongwith a format of option form. It is requested that fresh options may be obtained from all the existing Group 'B' officers belonging to common cadre under your cadre control for permanent transfer to the Civil Audit offices in the North East Region intimating them the cadre strength of each office and they may be allocated to the concerned offices on the basis of their seniority-cum-options exercised by them as per instruction contained in para 3 of the policy.

2. The junior officers in each cadre who are not likely to be accommodated in the concerned offices as per options exercised by them may be posted on deputation basis to the deficit offices as per instructions contained in para 4 of the policy.

3. The action taken report should be sent to us by 15.5.2006. We intend to have the separated cadres in place as on 01.06.2006.

4. Caveat in the appropriate courts of judicature may be filed in consultation with your standing counsels. A format of the Caveat is enclosed herewith.

Yours faithfully,

Enclo: As above.

Sd/-

(Manish Kumar)
Assistant Comptroller and
Auditor General (N)

Policy for separation of common cadre of Group 'B' officers in the A&E and Civil Audit offices in N.E. Region.

- I One time option for allocation to a particular office may be called for from the existing Group 'B' officers belonging to common cadre by the present cadre controlling authorities i.e. PAG (Audit), Meghalaya etc., Shillong and AG (A&E), Assam, Guwhati. The optees shall be required to indicate their preference.
- II Vacancies in combined cadre may be proportionately distributed among all the concerned offices and the existing staff may be allocated to various offices against the required strength i.e. sanctioned strength minus vacancies proportionately distributed in each cadre.
- III Permanent posting of Group 'B' officers of common cadre against the required strength of various Civil Audit/A&E offices shall be made by the respective cadre controlling authorities strictly on the basis of the seniority of the officers, who have exercised their option for allocation to such offices, irrespective of their base office.
- IV If the number of optees for a particular office is more than the required strength of that office, the excess persons in each cadre (SAO/AO/AAO/SO), who can not be accommodated in the office of their preference against the required strength of that offices as per their seniority, shall be posted on deputation basis to the offices for which number of optees is less than the required strength of that office viz deficit offices. If sufficient volunteers are not available for such posting on deputation basis, the junior most persons in excess of required strength in each cadre shall be sent to deficit office on deputation basis. No willingness shall be necessary for this purpose but deputation allowance shall be payable. However, they may be asked to give their preference for such posting mentioning the names of deficit offices and as far as possible they may be posted to such deficit offices on the basis of their seniority and preference given by them for this purpose. These persons shall be

Min
M/S

posted to the office of their choice on the basis of their seniority on availability of subsequent vacancies against the required strength in such offices. The surplus optees shall also form part of the cadre of their office for which option was exercised by them.

V If the number of optees for a particular office is less than the sanctioned strength of that office all the optees shall be allocated to that office. The remaining vacancies shall be filled up by deputation of surplus optees as per guidelines laid down at IV above. The vacancies arising due to repatriation of the deputationists to the office of their choice will be filled up by the concerned offices as per provisions contained in the Recruitment Rules for the concerned posts.

VI The promotions to Group 'B' posts after the separation of cadre shall be made by the concerned offices from amongst the eligible officers of their office. However, in surplus offices no further promotion will be made till all the surplus optees posted to deficit offices on deputation basis are accommodated in these offices.

VII Direct recruitment will be done in the deficit offices only against the requisition already placed/to be placed to Staff Selection Commission.

Ambedkar
AK
DSW

**OFFICE OF THE ACCOUNTANT GENERAL (AUDIT)
TRIPURA::AGARTALA**

Circular No. Estt (Au)/07

Dated: - 21-04-2006

CIRCULAR

In continuation of earlier circular No. Estt (Au)/2 dated 04-04-2006 regarding separation of common cadre of Gr. 'B' officers for permanent transfer to Civil Audit Offices in the North East Region with effect from 01-06-2006, all Section Officers, Asstt. Audit Officers, Audit Officers, Sr. Audit Officers in Gr. 'B' Cadre are requested to exercise their fresh option in the enclosed revised format on or before 26-04-2006.

This supersedes the earlier circular dated 04-04-2006 to the extent mentioned above.

Copy of the following letters/format are enclosed for information and necessary action.

1. Revised form of option.
2. HQ. Letter No.190 – NGE (App.)/17-2004 dated 17-04-2006 regarding clarification on policy paper.

(Authority: - Sr. DAG's order dated 21-04-06 at P/ / N of file No. Estt (Au)/1-49/Separation of cadre/2005-06)

Sd -

Sr. Deputy Accountant General (Au)

Memo No. Estt (Au)/1-49/Separation of cadre/2005-06/126-29

Dated 21-04-2006

Copy to: -

01. Secretary to AG
02. PA to Sr. DAG (Au)
03. All Sr. AOs/AOs
04. All AAOs/SOs.

Dasoudhurya/4/06

Sr. Audit Officer/ Admn.

Mr. Rohan

Mr. Rohan

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**OFFICE OF THE
PR. ACCOUNTANT GENERAL (AUDIT),
MEGHALAYA, ARUNACHAL PRADESH AND
MIZORAM SHILLONG - 793 001.**



No Estt.I/Order No. 58

Dated : 8th August, 2006

Consequent upon the separation of the common Group 'B' Cadres of the offices of the Pr. Accountant General (Audit), Assam, Guwahati, Pr. Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong, offices of the Accountant General(Audit), Tripura, Agartala, Accountant General(Audit),Manipur, Imphal and Accountant General(Audit),Nagaland, Kohima, into the offices of the Pr. Accountant General (Audit), Assam, Guwahati, office of the Pr. Accountant General (Audit), Meghalaya, Shillong, and offices of the Accountant General(Audit), Tripura, Agartala, Accountant General(Audit),Manipur, Imphal, Accountant General(Audit),Nagaland, Kohima, Accountant General(Audit),Arunachal Pradesh, Itanagar and Accountant General(Audit),Mizoram, Aizawl, the following Sr. AOs/AOs/AAOs/Sos are placed permanently in the offices as shown in Annexures-I to XXVIII excluding the names appearing in Annexure XVI.

In respect of the 20 AAO's whose names appear in Annexure XVI, the order of posting to the O/o Principal Accountant General (Assam), Guwahati is on a purely temporary basis as their case is sub-judice.

Lists showing the names of the officials placed on deputation to the deficit offices on the basis of seniority/options are shown in Annexures-XXIX to XXXIX.

The placement of the officials permanently or on deputation basis in the separated offices will be with effect from 09/08/2006.

On permanent allocation to the offices of the Pr. Accountant General (Audit), Assam, Guwahati, office of the Pr. Accountant General (Audit), Shillong and offices of the Accountant General(Audit), Tripura, Agartala, Accountant General(Audit),Manipur, Imphal, Accountant General(Audit),Nagaland, Kohima, Accountant General(Audit),Arunachal Pradesh, Itanagar and Accountant General(Audit),Mizoram, Aizawl, the officials will sever all links with the common cadre and will have no connection with other offices of the Pr. Accountants General/Accountants General (Audit). They will be liable to perform all duties and functions connected with audit including assignment to peripatetic audit parties of the office to which they have been allocated. They are also liable to be transferred to Branch/Zonal offices already in existence or to be formed in future and anywhere within the State where they are permanently allocated/placed on deputation.

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The officials who are presently on deputation to other offices will be posted on their repatriation to the offices to which they are permanently allocated as per their seniority and option exercised by them. If no vacancy is available in such office on the date of repatriation, the junior most person in the concerned cadre in that office will be sent on deputation to deficit offices.

The inter-se seniority of persons in the separated office will be shown in the gradation list of that office. The seniority of the officials who will be on deputation to the deficit offices will be shown by the office for which they have exercised their first option.

Sd/-

Principal Accountant General.

Memo No Estt.I/Audit/12-31/2006-07/2021-2025

Dated : 8th August, 2006

Copy forwarded for information and necessary action to:-

1. The Pr. Accountant General (Audit), Assam, Maidamgaon, Beltola, Guwahati. He is requested to release the officials who were placed on deputation to other deficit offices. In respect of personnel allotted/deputed to office of the Accountant General (Audit), Arunachal Pradesh, Itanagar and office of the Accountant General (Audit), Mizoram, Aizawl they are to initially report to the O/o Pr. Accountant General (Meghalaya), Shillong initially.
2. The . Accountant General (Audit), Tripura, Agartala. He is requested to release the officials who were placed on deputation to other deficit offices. In respect of personnel allotted/deputed to the office of the Accountant General (Audit), Arunachal Pradesh, Itanagar and office of the Accountant General (Audit), Mizoram, Aizawl they are to initially report to the O/o Pr. Accountant General(Meghalaya), Shillong..
3. The . Accountant General (Audit), Manipur, Imphal. He is requested to release the officials who were placed on deputation to other deficit offices. In respect of personnel allotted/deputed to the office of the Accountant General (Audit), Arunachal Pradesh, Itanagar and office of the Accountant General (Audit), Mizoram, Aizawl they are to initially report to the O/o Pr. Accountant General(Meghalaya), Shillong..
4. The Accountant General (Audit), Nagaland, Kohima. He is requested to release the officials who were placed on deputation to other deficit offices. In respect of personnel allotted/deputed to the office of the Accountant General (Audit), Arunachal Pradesh, Itanagar and office of the Accountant General (Audit), Mizoram, Aizawl they are to initially report to the O/o Pr. Accountant General(Meghalaya), Shillong.
5. The Principal Director (Staff), office of the Comptroller and Auditor General of India, 10, Bahadur Shah Zafar Marg, Indraprastha Head Post Office, New Delhi - 110 001.

Sd/-

Principal Accountant General.

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**THE FOLLOWING SENIOR AUDIT OFFICERS ARE PLACED ON
DEPUTATION ACCORDING TO THE DEPUTATION PREFERENCE
EXERCISED BY THEM**

O/o The Accountant General (Audit), Arunachal Pradesh, Itanagar

ANNEXURE-XXXI

1.	Shri Pranab Kr. Dey (opted for Meghalaya)
2.	Shri Satya Prasad Biswas (opted for Meghalaya)
3.	Shri Paresh Acharjee (opted for Meghalaya)
4.	Shri ShankarLal Paul (opted for Assam only)

O/o The Accountant General (Audit), Nagaland, Kohima

ANNEXURE-XXXII

1	Shri Hitendra Chandra Dutta (Opted for Assam only)
2	Shri Kamaleswar Bora (Opted for Assam only)
3	Shri Ashutosh Deb (Opted for Assam only)
4	Shri Ajit Kr. Saha (opted for Meghalaya (1 st) and Assam(2 nd)
5	Shri Tapan Kr. Roy (opted for Assam)
6	Shri Rabindra Mazumdar (opted for Assam)

O/o The Accountant General (Audit), Mizoram, Aizawl

ANNEXURE-XXXIII

1.	Shri Samarendra Ranjan Das (opted for Meghalaya only)
2.	Shri Ashish Kumar Acharjee (Opted for Assam only)
3.	Shri Dwijesh Ranjan Saha (Opted for Assam only)
4.	Shri Tapan Kumar Haldar (opted for Assam only)
5.	Shri Kalyan Kr. Das (II) (opted for Assam only)

*Abhijit
Anil*

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O/o The Accountant General (Audit), Manipur, Imphal

ANNEXURE-XXXIV

1	Dipan Kumar Das (Opted for Assam only)
2	Malay Bhushan Acharjee (Opted for Tripura only)
3	Ranadhir Singha (Opted for Assam only)
4	Shri Sahadeb Ghosh (Opted for Assam only)
5	Shri Bikash Roy (Opted for Assam only)
6	Shri Subhendu Chakraborty (Opted for Assam only)
7	Shri Sujit Kumar Deb (Opted for Assam only)
8	Shri Jadab Chandra Das (Opted for Tripura only)
9	Shri Bimal Kanti Bhowmick (Opted for Assam- 1st and Meghalaya-2 nd)

THE FOLLOWING AUDIT OFFICERS ARE PLACED ON DEPUTATION
ACCORDING TO THE DEPUTATION PREFERENCE EXERCISED BY THEM

O/o The Accountant General (Audit), Manipur, Imphal

ANNEXURE-XXXV

1	Shankar Sevak Das (Opted for Tripura only)
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O/o The Accountant General (Audit), Mizoram

ANNEXURE-XXXVI

1	Mani Lal Das (Opted for Meghalaya only)
---	---

(Signature)
R.D.S.



PHONE : 235-4359
 FAX : (0381) 235-4749
**OFFICE OF THE ACCOUNTANT GENERAL (AUDIT),
 TRIPURA, AGARTALA**
 PIN - 799006
 Email : agautrip@sancharnet.in

Estt. Order No. 189

Dated, the 9th August 2006

Consequent upon the separation of common Group 'B' cadres of the offices of the Pr. Accountant General (Audit), Assam, Guwahati, Pr. Accountant General (Audit), Meghalaya, Arunachal Pradesh, and Mizoram etc., Shillong, offices of the Accountant General (Audit), Tripura, Agartala, Accountant General (Audit), Manipur, Imphal and Accountant General (Audit), Nagaland, Kohima, Accountant General (Audit), Arunachal Pradesh, Itanagar, and Accountant General (Audit), Mizoram, Aizawl communicated vide PAG(Audit), Meghalaya, Arunachal Pradesh & Mizoram etc., memo No. Estt.I/Audit/12-31/2006-07/2021-2025 dt. 8th August 2006 (copy enclosed) the following officers are placed permanently in the office of the Accountant General (Audit), Tripura, Agartala, w.e.f. 9th August 2006.

(I) Sr. Audit Officers

Sr. No.	
1.	Shri Jaharlal Saha
2.	Shri Nirjanan Chandra Das
3.	Shri Dilip Kr. Choudhury (at present on deputation)
4.	Shri Rabindra Nath Ghosh
5.	Shri Jogendra Devnath
6.	Shri Tushar Kanti Das
7.	Shri Pijush Kanti Dasgupta
8.	Shri Bijitendra Narayan Choudhury
9.	Shri Mrinal Kanti Kar (at present on deputation)
10.	Shri Manas Bhattacharjee
11.	Shri Subinay Paul
12.	Shri Subhas Ch. Bhowmik
13.	Shri Nalini Kanta Das
14.	Shri Subhash Kar

(II) Audit Officers

Sr. No.	
1.	Shri Abhijit Dhar
2.	Shri Shubash Ch. Das (at present on deputation)
3.	Shri Gati Ranjan Paul
4.	Shri Amar Krishna Dutta

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(III) Asstt. Audit Officers

Sl. No.	Name
1.	Shri Tapash Ch. Majumder
2.	Shri Kalyan Kr. Das (I)
3.	Shri Kirit Kr. Dutta
4.	Shri Santosh Debnath
5.	Shri Animesh Mazumdar
6.	Shri Anil Baran Dutta
7.	Shri Pradip De
8.	Shri Parimal Dutta Choudhury
9.	Shri Ajoyendu Deb
10.	Shri Arunendra Bikash Roy
11.	Shri Phani Bhushan Mitra
12.	Shri Nakul Das
13.	Shri Dwijen Kr. Sutradhar
14.	Shri Arun Ch. Nath
15.	Shri Karunamoy Nath
16.	Shri Jaydip Ghosh
17.	Smt Sanchali Roy
18.	Shri Sarit Kr. Choudhury
19.	Shri Debabrata Bhattacharjee
20.	Shri Dipankar Dey (II)
21.	Shri Manasij Chakma
22.	Shri Jayanta Baran Roy Choudhury

(IV) Section Officers

Sl. No.	Name
1.	Shri Sanjoy Sengupta
2.	Shri Partha Sarathi Chakraborty
3.	Shri Swapan Nandi

On permanent allocation to the office of the A.G (Audit), Tripura, Agartala, as mentioned above the officials will sever all links with common cadre and will have no connection with other offices.

2. The following officers are placed on deputation to the deficit offices as mentioned below:

(I) Sr. Audit Officers

Sl. No.	Name	Name of the Office
1.	Shri Malay Bhushan Acharjee (opted for Tripura)	Accountant General (Au), Manipur, Imphal
2.	Shri Jadab Chandra Das (opted for Tripura)	Accountant General (Au), Manipur, Imphal

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(II) **Audit Officers**

Sl. No.	Name	Name of the office
1.	Shri Shankar Sevak Das (opted for Tripura)	Accountant General (Au), Manipur, Imphal

3. The following officers are allocated permanently to the Office of the Pr. Accountant General (Audit), Assam, Guwahati.

(I) **Sr. Audit Officers**

Sl. No.	Name
1.	Shri Sajal Kanti Chakraborty

(II) **Asstt. Audit Officer**

Sl. No.	Name
1.	Shri Asit Dey
2.	Shri Nirode Chakraborty

4. ^{Kanti} Shri Sajal Chakraborty, Sr. AO, Shri Malay Bhushan Acharjee, Sr. AO and Shri Jadab Chandra Das, Sr. AO stand relieved of their duties from this office w.e.f. 09-08-2006 afternoon.

5. Shri Asit Dey, AAO and Shri Nirode Chakraborty, AAO stand relieved of their duties from this office w.e.f. 09-08-06 afternoon.

Sr. Deputy Accountant General (Au)

Memo No. Esft (Au)/1-49/Separation of cadre/2005-06/869-929

Dated 9.8.2006

Copy to :

1. All Sr. A.O/A.O/A.AO/S.Os
2. Pr. A.G.(Audit), Meghalaya, Arunachal Pradesh & Mizoram etc., Shillong.
3. Pr. A.G (Audit), Assam, Guwahati
4. A.G (Audit), Manipur, Imphal
5. Notice Board
6. Secretary to the Accountant General
7. PA to the Sr. DAG
8. Bill Group
9. PAO/Local

Sr. Dy. Accountant General (Audit)

11. What is the specific public interest involved in the proposed extension?
12. Whether the concurrence of lending organization/ individual concerned has been obtained for the proposed extension?
13. Efforts made to select a suitable replacement for the officer?
14. According to Recruitment Rules can the post be filled up by promotion? If so, are there any eligible officers available from the feeder cadre (if there is one) and if so, why are they not being considered for promotion instead of seeking further extension for existing incumbent? ...
15. Any other relevant information considered necessary

Signature and Designation
of Administrative Authority

Deputation should be restricted to officers below 56 years of age.—The Recruitment Rules in respect of a number of posts provide for appointment to the post on deputation (including short-term contract)/transfer. The existing instructions relating to cases where this method of recruitment is provided do not provide for any upper age-limit for eligibility for appointment by deputation (including short-term contract)/transfer. This sometimes results in appointment of persons who are left with very short service before retirement. It is desirable that appointments of such persons are avoided as during this short span they would be unable to contribute effectively to the organizations where they are appointed.

2. The matter has, therefore, been examined in consultation with the UPSC and it has been decided that the maximum age-limit for appointment by deputation (including short-term contract) and absorption shall be not exceeding 56 years as on the closing date of receipt of applications by the UPSC or the Ministry/Department/Office, as the case may be. This fact should, therefore, be clearly mentioned in the circular inviting applications for filling up vacancies by this method of recruitment.

[G.I., Dept. of Per. & Trg., O.M. No. AB 14017/48/92-Estt. (RR), dated the 17th November, 1992.]

SECTION II

Revision of Central Secretariat (Deputation on Tenure) Allowance (CDTA) to officers of organized Group 'A' Services on their appointment as Under Secretary, Deputy Secretary and Director in the Central Secretariat under the Central Staffing Scheme.—The Central Secretariat

Ans
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PAD/1-270/BSF/2005-6/6437-39

Govt. of India
Ministry of Home Affairs
Directorate General Border Security Force
Pay and accounts Division
(Genl. Admn Section)

ANNEXURE-8

*Pushpa Bhawan, Madangir
New Delhi- 110062*

Dated, the 15 December 2005

To

1. *The O/o The Account General
West Bengal, Kolkata*
2. *The O/o The Account General(A & E)
Tripura, Agartala*

*Sub: - SELECTION OF STAFF ON DEPUTATION TO PAY AND
ACCOUNTS DIVISION, DG BSF NEW DELHI FOR THE
POST SENIOR ACCOUNTS OFFICER/ACCOUNTS
OFFICER IN IAP TRIPURA*

I am to state that Pay and Accounts Division, Border Security Force requires the service of suitable officers/ Accounts Officer at IAP BSF Tripura in the pay scale of Rs. 8000-275-13500/7500-250-1200 respective by transfer on deputation basis. The qualifications, experience and other conditions for the post are furnished below:

Officer under the Central Government:

(a) (i) *Holding analogous posts on regular basis in the parent cadre/Department; or*

(ii) *For the post of Sr. Accounts Officer with two years service in the Grade rendered after appointment thereto on regular basis in scale of pay of Rs. 7500-250-12000 or equivalent in the parent cadre/department; or for the post of Accounts Officers with two years service in the Grade rendered after appointment thereto on regular basis in the scale of pay of Rs. 7450-225-11500 or equivalent in the parent cadre/department; or*

(Signature)
(Signature)

(23)

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(iii) *With seven years service in the Grade rendered after appointment thereto on regular basis in the scale of pay of Rs. 6500-200-10500 or equivalent in the parent cadre/department for consideration for the post of Senior Accounts Officer, or with five years service in the Grade rendered after appointment thereto on regular basis in the scale of Pay Rs.6500-200-10500 or equivalent in the parent cadre /department for consideration for the post of Accounts Officer, and*

(b) *Possessing any of the following qualifications*

(i) *A pass in the Subordinate Accounts Service or equivalent examination conducted by any of the Organised Accounts Department of the Central Government.*

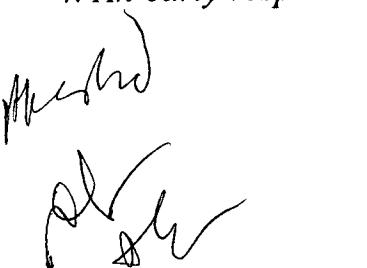
(ii) *Successful completion of training in Cash and Accounts work in the institute of Secretariat Training and Management or equivalent and experience in cash , Accounts and Budget work.*

(c) *The maximum age shall not be exceeding 56 years.*

2. *The deputation , which is for a period of one year in the first instance, is extendable up to three years and is governed by usual deputation terms. The duties of the Senior Accounts Officer/ Accounts Officers in the Internal Audit Party(IAP) at Ftr HQ BSF Tripura are of extensive touring. The officer selected for this post should be willing to undertake extensive touring and be able to conduct internal audit of Cash, Stores and other accounts of Border Security Force.*

3. *It is requested that names of volunteers willing for deputation may please be forwarded along with the copies of ACRs and vigilance clearance certificate for last five years at an early date.*

4. *An early response in the matter will be highly appreciated.*


(J. R. CHOBNDAR)
Asstt. Director(A/Cs)